

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).22769/2004

(From the judgement and order dated 21/11/2003 in CWP No. 17894/2003 of
The HIGH COURT OF PUNJAB & HARYANA AT CHANDIGARH)

HARVINDER SINGH

Petitioner(s)

VERSUS

STATE OF PUNJAB & ORS.

Respondent(s)

(With appln. for c/delay in filing SLP)

Date: 31/03/2006 This Petition was called on for hearing today.

CORAM :

HON'BLE MRS. JUSTICE RUMA PAL

HON'BLE MR. JUSTICE DALVEER BHANDARI

For Petitioner(s) Mrs. Sureshta Bagga, Adv.

For Respondent(s) Mr.R.K. Rathore, Adv.

Mr. M.K. Verma, Adv.

Mr. Arun K. Sinha, Adv.

UPON hearing counsel the Court made the following

O R D E R

In view of the letter circulated, th
e matter is
adjourned. Not to be listed before two weeks.

(Usha Bhardwaj)

Court Master

(Madhu Saxena)

Court Master